

SEVENHILLS HEALTHCARE PRIVATE LIMITED
List of Creditors - 29 September 2020 (Version 8)
Category: Operational Creditors other than Workmen and Employees

S.NO.	Name of Operational Creditor	Amount Claimed		Amount Claimed Converted to INR	Amount Admitted (INR)		Amount Not Admitted (INR)	Amount - Verification Ongoing (INR)	Note Reference
		Currency	Amount		Other Than TDS	Unpaid TDS			
78	ANURAG CHANDRA (Asst.COMMISSIONER OF INCOMETAX,VIZAG)	INR	2,38,77,898	2,38,77,898			2,38,77,898		Note 3.10
80	APEPDCL	INR	15,14,145	15,14,145			15,14,145		Note 3.2
178	COMMISSIONER OF CUSTOMS, NS-11, JNCILNHAVA SHEVA	INR	9,41,23,372	9,41,23,372			9,41,23,372		
277	EMPLOYEES STATE INSURANCE CORPORATION, VISAKHAPATNAM, SUB REGIONAL OFFICE	INR	5,51,318	5,51,318	5,51,318				Note 3.2
560	MUNICIPAL CORPORATION OF GREATER MUMBAI	INR	1,40,88,23,890	1,40,88,23,890					Note 3.6
TOTAL (INR)			1,52,88,90,623	1,52,88,90,623	5,51,318	-	11,95,15,415		

NOTES - OPERATIONAL CREDITORS (FORM B)

Note 3.1: Claim forms with supporting documents received from the claimants are under verification

Note 3.2: The claim has been verified and amount admitted either in part or full. Amounts admitted are based upon verification of proof of claim and records available with SHPL. The Resolution Professional has communicated the amount admitted and / or not admitted along with reasons for non admission of amounts, if any, to the respective claimants on the email id provided in the claim form

Note 3.3: The claim forms submitted in respect of these claims are defective since the claimants have not submitted the affidavit in the manner laid down under the CIRP Regulations, 2016. The Resolution Professional has communicated such defects to the claimants, for submission of a fresh affidavit.

Note 3.4: The claimants have not submitted adequate supporting documents to enable the Resolution Professional to verify the claim. The Resolution Professional has communicated the information requirements to the claimants

Note 3.5: The claimants have not submitted their claim in the applicable form as provided under the CIRP Regulations, 2016. The Resolution Professional has communicated such defects to the creditors with a request to submit the claim in the applicable form. Basis the above the claim has been classified as "Amount Not Admitted"

Note 3.6:
The Municipal Corporation of Greater Mumbai (Operational Creditor) is the owner of the land where the Mumbai premises of Seven Hills Healthcare Private Limited (Corporate Debtor) is located. MCGM has made claims on the Corporate Debtor towards pending lease rentals and property tax on the above premises.

The liability of the Corporate Debtor in respect of the said claims of MCGM have been disputed by the Corporate Debtor and such disputes have remained outstanding as of the insolvency resolution commencement date of the Corporate Debtor. Considering the pendency of the said dispute, this amount has not been currently classified as "Amount Admitted", "Amount Not Admitted" or "Amount - Verification Ongoing"

Note 3.7: The claimants are professionals such as doctors, consultants, retainers, etc who have filed claim as an operational creditor and tax deducted at source from their dues but not deposited with statutory authorities has been shown separately as 'Amount admitted towards unpaid TDS'

Note 3.8:
The claims in currency other than INR, if any, are to be converted to INR as per the foreign exchange rate provided by Reserve Bank of India / State Bank of India as on 13 March 2018. In this case, based on below foreign exchange rates received from State Bank of India, foreign exchange rate for Omani Rial (OMR) towards the category of "TTSELL" below INR 10 lakhs has been considered - OMR 1: INR 174.09

Category (INR)	Currency Code	TTBUY	TTSELL
Below 10 lakhs	OMR/INR	163.42	174.09
Above 10 lakhs	OMR/INR	164.31	173.29

Note 3.9:
The amount claimed by Voltas Limited is pursuant to certain service contracts between the SHPL and Voltas Limited. The liability of the Corporate Debtor in respect of the said claims of Voltas Limited have been disputed by the Corporate Debtor and such disputes have remained outstanding as of the insolvency resolution commencement date of the Corporate Debtor. Considering the pendency of the said dispute before the arbitral tribunal, this amount has not been currently classified as "Amount Admitted", "Amount Not Admitted" or "Amount - Verification Ongoing"

Note 3.10:
Claim is not admitted since requisite documents were not submitted by the respective creditors. Communication including reminders to the respective operational creditors for the required documents have already been made. The resolution professional has communicated with the creditors in this regard. List of such claims are stated below :
Refer Annexure B for detailed correspondence

Sr. No	Name of Operational Creditor	Amount Not admitted due to lack of documents (INR)
1	ADVANCE TECH MEDI SYSTEMS PVT LTD	2,428
2	AK INSTRUMENTS	20,946
3	ANURAG CHANDRA (Asst.COMMISSIONER OF INCOMETAX,VIZAG)	2,38,77,898
4	ASEA TRADING AND CONSTRUCTION	1,65,000
5	AUM ENGINEERING COMPANY	12,00,000
6	AUROBINDO DRUGS	26,940
7	B S CHEMICALS	19,340
8	B S INNOVATIVE PVT. LTD.	20,304
9	BHALANI MEDISURGE	1,12,872
10	BIO DYNAMICS	5,69,696
11	BIOMERIEUX INDIA PVT LTD	4,623
12	BISLERI INTERNATIONAL PVT LTD	32,782
13	CHETAN AMRUT AHERRAO	5,091
14	COSMOS ENTERPRISES	25,161
15	DASHMESH SONAIL HEALTHCARE PVT LTD	53,585
16	DEVA DEV DRUG CENTRE	89,735

Sr. No	Name of Operational Creditor	Amount Not admitted due to lack of documents (INR)
17	DIGIFIRE DIGITAL SOLUTIONS	1,91,466
18	GHANSHYAM AREKAR	55,669
19	GLOBAL HEALTH CARE	14,167
20	GULF SPECIALIZED HOSPITAL	1,56,681
21	INDIA MEDTRONIC PVT LTD	7,12,187
22	J K DISTRIBUTORS	23,653
23	JAYA SURGICAL AND PHARMA PVT LTD	4,24,980
24	JOSEPH CONSTRUCTION PROP	5,20,018
25	KAYLA TOURS t/a MED TOURS AFRICA	4,64,705
26	KIRTI MODI & ASSOCIATES	80,30,800
27	LIDHIYA MOLE AUGUSTINE	15,095
28	MEDLINK DEVICES PVT LTD	2,75,926
29	MEHBOOB CONTRACTORS	1,30,000
30	MILTON LIFE CARE PVT LTD	2,62,379
31	MS SHREYANS CONSTRUCTION(PROP. BHAGWANDAS D VIJAY)	33,99,924
32	N N K& Co CHARTERED ACCOUNTANTS	1,702
33	NAGESH R PANDEY (PROP:ADARSH SURGICAL)	86,063
34	NITHYA MANUEL	40,979
35	OTIS ELEVATOR CO (I) LTD	6,28,281
36	PANACEA AGENCIES	2,23,410
37	PARESH STATIONERY	4,52,797
38	PINNACLE BIOMED PVT LTD	1,12,069
39	PRAKASH ARTS PVT LTD	4,586
40	PRINT WORLD	11,40,249
41	RAHMANI INTERIOR WORKS CIVIL CONTRACTORS	55,51,799
42	RAJAL COMPUTER & XEROX	23,32,003
43	RAJKOTIA MEDICARE PVT LTD	25,339
44	RAMLAL FAGOO VISHWAKARMA	20,25,129
45	RAVIRA MEDICAL SYNDICATE	2,57,203
46	RAYAN ENTERPRISES	9,46,763
47	REMI SALES & ENGINEERING LTD	27,695
48	SADGURU CABLE NETWORK	11,35,267
49	SAI PHARMA MARKETING PVT LTD	1,10,000
50	SHRUTI PRINT SOLUTIONS PVT LTD	32,741
51	SHWET BIO-TECH PVT LTD	4,817
52	SOHAM ENTERPRISES	1,23,296
53	SPAN ENTERPRISES	1,560
54	SRI CALIBRATIONS SERVICES	49,479
55	SRI RAMA MEDICAL SYNDICATE	89,390
56	VACCINE HOUSE	2,413
57	VISION CARE LAB	4,178
58	VKML BOOKS (W)	1,04,955
59	VKML BOOKS (W)	89,960
60	WELCARE PHARMA	21,378
TOTAL (INR)		5,65,29,552

Note 3.11:

The amount claimed by Krystal Integrated Services Private Limited (KISPL) are pursuant to certain service contracts between the SHPL and KISPL. The liability of the Corporate Debtor in respect of the said claims of KISPL have been disputed by the Corporate Debtor and such disputes have remained outstanding as of the insolvency resolution commencement date of the Corporate Debtor. Considering the pendency of the said dispute before the arbitral tribunal, this amount has not been currently classified as "Amount Admitted", "Amount Not Admitted" or "Amount - Verification Ongoing"

Note 3.12:

Vide Order dated 26 July 2019 in IA 517/2018 (Mahadev Sahoo & Jay Guru Constructions vs. Resolution Professional of SHPL & Ors), the Hon'ble NCLT directed the Resolution Professional to consider the claims filed by Mahadev Sahoo & Jay Guru Constructions and approve such amount of claim as admissible in terms of the Code. Post the above stated order date, the above creditors revised their claim amounts and submitted the relevant documents on 15 October 2019 with two claim forms in the name of Mahadev Sahoo (one of them being in the capacity of proprietor of Ms. Jay Guru Constructions). The said creditors were communicated status of their revised claims along with details of their admitted claim amounts and reasons for not admitting a portion / full claim amount, if any as on 16 October 2019.